

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DSR INDIA INFRACON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DSR INDIA INFRACON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/11/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC – DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102DL2015PTC287147
5.	Address of the registered office and principal office (if any) of corporate debtor	H No. 34, Out of Khasra No. 109/2 Gali No. 16, Wazirabad Extn. Delhi North West – 110084, IN
6.	Insolvency commencement date in respect of corporate debtor	21/01/2020
7.	Estimated date of closure of insolvency resolution process	18.07.2020 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Harish Taneja IBBI/IPA-002/IP-N00088/2017-18/10229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	236-L, Model Town, Near Mukhija hospital, Sonipat -131001 harishtaneja78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	606, Anushka Tower, Garg Trade Centre, Sec-11, Rohini, New Delhi – 110085 Cirp.dsr@gmail.com
11.	Last date for submission of claims	04.02.2020 i.e., 14 days from appointment of Interim Resolution Professional
12.	Class of Creditors, If any, under clause (b) of sub-section (6A) of Section 21, ascertained by IRP	NA
13.	Name of Insolvency Professionals Identified to act as Authorized Representative of Creditors in Class	NA
14.	(a). Relevant Forms and (b). Details of Authorized Representative Available at:	a) Weblink: https://ibbi.gov.in/downloadform.html b) Address: https://ibbi.gov.in/ips-register/view-ip/2 INSOLVENCY AND BANKRUPTCY BOARD OF INDIA, 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001 2nd Floor, Jeevan Vihar Building, Parliament Street, New Delhi, 110001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s DSR INDIA INFRACON PRIVATE LIMITED on 21.01.2020.

The creditors of M/s DSR INDIA INFRACON PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 04/02/2020 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

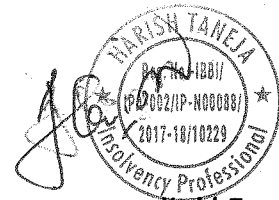
The claims may be submitted in specified form in terms of regulations 7,3,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations 2016, by the Operational Creditors (except workmen and employees) in “Form B”, Financial Creditors in “Form C”, Financial Creditors in a class in “Form CA”, workman or an Employee in “Form D”, Authorised Representative of Workmen and Employees in “Form E”, Any other Stakeholder in “Form F”.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : January 22, 2020

Place : New Delhi



Harish Taneja
Interim Resolution Professional
IBBI/IPA-002/IP-N00088 /2017-18/10229